THE PUNJAB PROHIBITION OF COW SLAUGHTER ACT, 1955 377

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THE PUNJAB PROHIBITION OF COW SLAUGHTER ACT, 1955.

PUNJAB ACT NO. XV OF 1956.

[Received the assent of the President on the 21st June, 1956, and first published in the Punjab Gazette (Extraordinary) of the 27th June, 1956].

2	3	4
No.	Short title	Whether repealed or otherwise affected by legislation.
xv	The Punjab Prohibition of Cow Slaughter Act, 1955	Extended to the territories which immediately before the 1st November. 1956, were comprised in the State of Patiala and East Punjab States Union by Punjab Act No. 5 of 1959. ² Amended by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.
		The Puniab Prohibition of

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ACT

to prohibit the slaughter of cow and its progeny in Punjab

Be it enacted by the Legislature of the State Punjab in the Seventh Year of the Republic of India as follows:-

(1) This Act may be called the Punjab Prohibition of Cow Slaughter Act, 1955.

garh].

(2) It extends to the ³[Union Territory of Chandi-

¹For Statement of Objects and Reasons, see Punjab Government Gazette

Short title, extent and commence-

⁽Extraordinary), 1955, dated the 7th October, 1955.

²For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1958, page 1487.

³S ibstituted for the words "State of Punjab" by the Punjab Reorganisation (Chandinary), (Apartotics of Laws on State and Concurrent Subjects) Order (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

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(3) It shall come into force at once.

Definitions.

- 2. In this Act, unless there is anything repugnant in the subject
 - (a) "beef means flesh of cow in any form but does not include flesh of cow contained in sealed containers and imported into [Union Territory of Chandigarh]:
 - (b) beef-products include extraction from beef;
 - (c) "Cow" includes a bull, bullock, ox, heifer,
 - (d) "prescribed" means prescribed by rules made
 - (e) "slaughter" means killing by any method whatsoever and includes maining and inflicting of physical injury which in the ordinary course will cause death;
 - (f) "Government" means the 2[Central Govern-
 - (g) "uneconomic cow" includes stray, unprotected, infirm, disabled, diseased or barren

Prohibition of cow slaughter.

3. Notwithstanding anything contained in any other law for the time being in force or any usage or custom to the contrary, no person shall slaughter or cause to be slaughtered or offer or cause to be offered for slaughter any cow in any place in [Union Territory of Chandigarh]:

Provided that killing of a cow by accident or in self defence will not be considered as slaughter under

Substituted for the word "Punjab" by the Punjab Reorganisation (Chandi Adaptation of Laws on Start "Punjab" by the Punjab Reorganisation (Chandi garh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

^{*}Substituted for the words "State Government " by ibid.

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- 4. (1) Nothing in section 3 shall apply to the Exceptions. slaughter of a cow—
 - (a) whose suffering is such as to render its destruction desirable according to the certificate of the Veterinary Officer of the area such other Officer of the Animal Husbandry Department as may be prescribed; or
 - (b) which is suffering from any contagious or infectious disease notified as such by the Government; or
 - (c) which is subjected to experimentation in the interest of medical and public health research by a certified medical practitioner of the Animal Husbandry Department.
- (2) Where it is intended to slaughter a cow for the reasons specified in clause (a) or clause (b) of subsection (1) it shall be incumbent for a person doing so to obtain the prior permission in writing of the Veterinary Officer of the area or such other Officer of the Animal Husbandry Department as may be prescribed.
- 5. Except as herein excepted and notwithstanding Prohibition of sale anything contained in any other law for the time being in force, no person shall sell or offer for sale or cause to be sold beef or beef products in any form except for such medicinal purposes as may be prescribed.

There shall be established by the Government Establishment of or by any local authority, when so directed by the Government, institutions for the reception, maintenance and care of uneconomic cows.

institutions.

7. The [Central Government] or the local authority, Levy of charges if so authorised, may levy such fees as may be prescribed for care and maintenance of uneconomic cows in the institution.

¹Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

Penalty.

- 8. (1) Whoever contravenes or attempts to contravention of the provision. 8. (1) Whoever contravention of the provisions travene or abets the contravention of the provisions of section 3 or 5 shall be guilty of an offence punishable of section 3 or 3 snan be guilly with rigorous imprisonment for a term which may extend to may extend to two years or with both.
- (2) Whoever fails to lodge the information in the manner and within the time stated in sub-section (2) of section 4 shall be guilty of an offence punishable with section 4 shall be guilty at term which may extend to two to one year or with fine which may extend to two hund-

Burden of proof.

(3) In any trial for an offence punishable under sub-section (1) or sub-section (2) the burden of proving that the slaughtered cow belonged to the class specified in clause (a) or (b) of sub-section (1) of section 4 shall be

Offences to be

9. Notwithstanding anything contained in the cognisable and Code of Criminal Procedure, 1898, an offence punishable under sub-section (1) of section 8 shall be cognisable and non-bailable.

Power to make rules.

- 10. (1) The ¹[Central Government] may make rules for the purpose of carrying into effect the provisions of this Act.
- (2) Without prejudice to the generality of foregoing powers, such rules may provide for-
 - (a) the conditions and the circumstances under which cows may be slaughtered under sub-section (1) of section 4;
 - (b) the manner in which diseases shall be notified under sub-section (1) (b) of section 4:
 - (c) the manner in which permission shall be obtained under sub-section (2) of section
 - (d) the form and contents of the certificate

Substituted for the words "State Government" by the Punjab Reorgani, sation (Chandigarh) (Adaptation of Law on State and Concurrent Subjects) Order-1968.

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- mentioned in sub-clause (a) of sub-section (1) of section 4 and the authorities competant to grant it;
- (e) the manner in which and conditions under which beef or beef products are to be sold under section 5;
- (f) the matters relating to the establishment, maintenance, management, supervision control of institutions referred to in section 6;
- (g) the duties of any officer or authority having jurisdiction under this Act, the procedure to be followed by such officer or authority; and
- (h) the matters which are to be and may be prescribed.